

(d) It is for the State Government of Bihar to formulate the proposal for renovation of damaged canal system in Purnia Division and submit to the Ministry for CLA under AIBP.

#### Health Care

2334. SHRI PUNNU LAL MOHLE : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) the total allocation made by the Union Government to the Government of Madhya Pradesh for the prevention and treatment of the disease like kidney failure, heart attack, cancer, T.B. etc. and item-wise details thereof;

(b) the per-capita expenditure incurred on health care/medicines in Madhya Pradesh;

(c) whether there is any proposal to increase the present limit; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) Health being a State subject, States are primarily responsible for meeting the preventive, promotive and curative health needs of people from their own resources. However, Central assistance to the States is given for Centrally Sponsored Schemes and National Health Programmes. A statement showing major National Health Programmes including Centrally Sponsored Schemes being implemented in Madhya Pradesh and their allocation during 1995-96 is given in statement enclosed.

(b) Medicines are procured and supplied by State Government from their own resources. However, as per information available in National Accounts Statistics, per Capita Government expenditure in Madhya Pradesh on Health is Rs. 39 for the year 1992-93.

(c) and (d). Plan allocation have been increased for States Sector Health Programmes and Centrally Sponsored Schemes for control/eradication of diseases and strengthening of the Health Care infrastructure from year to year, besides assistance sought from external agencies like World Bank etc.

#### STATEMENT

*Allocation of Funds to the State of Madhya Pradesh during 1995-96 in respect of Major National Health Programmes.*

Name of the Programme	Amount Allocated (Rs. in lakhs)
1	2
National Malaria Eradication Programme	1228.26
National Leprosy Eradication Programme	372.70

1	2
National Programme for Control of Blindness	357.83
National T.B. Control Programme	273.50
National AIDS Control Programme	137.00
National Cancer Control Programme	52.50
National Family Welfare Programme	14364.55

[English]

#### Norms for Grant of On Duty Study Leave to Teachers of KVs

2335. SHRIMATI GEETA MUKHERJEE : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether there is some provision for grant of with pay or on duty study leave to teachers of Kendriya Vidyalayas to undertake full time higher studies;

(b) if so, details thereof;

(c) whether such leave could be granted for study of subject/degree in outstations; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA)

(a) Yes, Sir.

(b) As per statement.

(c) and (d). The provisions governing study leave do not specify place where the study is to be undertaken.

#### STATEMENT

The Board of Governors of Kendriya Vidyalaya Sangathan has approved *mutatis-mutandis* the extension of Study Leave Rules contained in the CCS (Leave) Rules, 1972 to Kendriya Vidyalaya Sangathan employees with the following amendments :

1. Study Leave, in or outside India, may be granted under the faculty improvement programme for literary and academic purpose to teaching staff upto the level of Principle in addition to for purpose specified in Rule 50 of the CCS (Leave) Rules, 1972;
2. Study leave may be granted to Education Officers and all other higher officers and the non-teaching staff for purpose specified in Rule 50 of the CCS (Leave) Rules, 1972;
3. Only those who have completed a minimum of 10 years regular service in the Sangathan may be considered for the grant of study leave;
4. Study leave may be granted even to those officers of the Kendriya Vidyalaya Sangathan